# GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO.2662 TO BE ANSWERED ON 05.08.2025

### ATROCITIES AGAINST SCHEDULED CASTES AND SCHEDULED TRIBES

### **2662. SHRI SASIKANTH SENTHIL:**

## Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has taken note of a rise in the number of cases registered under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act in recent years, if so, the details thereof;
- (b) whether the Government has reviewed the conviction rates under the said Act and if so, the details thereof, during the last three years, State/UT-wise;
- (c) whether any targeted measures have been undertaken to strengthen the enforcement of SC/ST (Prevention of Atrocities) Act and the Protection of Civil Rights Act, particularly in States with a high incidence of such crimes;
- (d) if so, the details thereof, including capacity building, special courts or monitoring mechanisms introduced; and
- (e) whether the Government has issued any directions or advisory guidelines to States/UTs to ensure timely investigation, prosecution and victim support in such cases and if so, the details thereof?

### **ANSWER**

# MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE)

- (a) & (b): National Crimes Record Bureau (NCRB) compiles and publishes statistical data on crimes in its publication 'Crime in India'. The published reports are available till the year 2022. As per the NCRB data, the details of number of cases registered along with conviction rate across the country under crime/atrocities against the Scheduled Castes and the Scheduled Tribes during the year 2020 to 2022 are at Annexure-1 and Annexure-2.
- (c) to (e): Two central Acts have been enacted namely, The Protection of Civil Rights {PCR} Act, 1955, which prescribes punishment for enforcement of any disability arising from practice of 'untouchability' and The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989 to prevent the commission of offences of atrocities against members of Scheduled Castes (SCs) and Scheduled Tribes(STs).

For the effective implementation of these Acts, the Department of Social Justice & Empowerment is running a Centrally Sponsored Scheme, under which Central Assistance is provided to the State Governments and Union Territory Administrations mainly for the followings:

- i. Functioning and strengthening of the Scheduled Castes and Scheduled Tribes Protection Cell and Special Police Stations.
- ii. Setting up and functioning of Exclusive Special Courts.
- iii. Relief and Rehabilitation of atrocity victims.
- iv. Incentive for Inter-Caste Marriages, where one of the spouses is a member of a Scheduled Castes.
- v. Awareness generation.

Further, a National Helpline against Atrocities (NHAA), having toll free number 14566, to facilitate the members of Scheduled Castes and the Scheduled Tribes with the objective of their grievance redressal and to generate awareness about the provisions and processes under the Law.

Bureau of Police Research & Development (BPR&D) conducts training, courses and webinars from time to time for police personnel sensitizing them for effective implementation of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) (POA) Act, 1989. In addition, Government of India has issued advisories from time to time to implement the provisions of the PoA Act and Rules in letter and spirit.

The National Commission for Scheduled Castes (NCSC) and National Commission for Scheduled Tribes (NCST) provide safeguards against the exploitation of Scheduled Castes and Scheduled Tribes to promote and protect their social, educational, economic and cultural interests, respectively.

As per the information received from the States/UTs 211 Exclusive special courts have been established for the purpose of providing speedy trial.

At the Central Government level, a Committee under the Chairpersonship of the Union Minister for Social Justice and Empowerment, with the Union Minister for Tribal Affairs as Cochairperson, and comprising members from the Ministry of Home Affairs, Ministry of Law and Justice, Department of Justice, National Commission for Scheduled Castes, National Commission for Scheduled Tribes, and three non-official members (two from among the SCs and one from the STs), also reviews the implementation status of the PCR and PoA Act in States and Union Territories. The Committee has so far held twenty-eight meetings, the last meeting was held on 23.05.2025.

In addition to above Central Level Committee, State Level Vigilance and Monitoring Committee, District and Sub-Division Level Vigilance and Monitoring Committees have also been set up to monitor the implementation of the Act.

State/UT wise cases registered and Conviction Rate (CVR) under the SC/ST (Prevention of Atrocities) Act for Scheduled Castes from 2020 to 2022								
SL	State/UT	Year 2020		Year 2021		Year 2022		
SL		Cases registered	Conviction rate %	Cases registered	Conviction rate %	Cases registered	Conviction rate %	
1.	Andhra Pradesh	1948	10.0	2010	5.3	2315	4.0	
2.	Arunachal Pradesh	0	-	0	-	0	-	
3.	Assam	28	0.0	13	-	14	-	
4.	Bihar	7368	21.8	5842	31.2	6509	43.1	
5.	Chhattisgarh	316	47.9	330	18.5	323	77.4	
6.	Goa ·	2	•	4	• 0.0	8	0.0 ·	
7.	Gujarat	1326	4.4	1201	5.8	1279	4.4	
8.	Haryana	1210	12.5	1628	25.1	1633	19.3	
9.	Himachal Pradesh	247	4.0	243	5.9	209	8.5	
10.	Jharkhand	666	29.8	546	53.8	674	19.6	
11.	Karnataka	1394	4.7	1673	1.6	1972	1.4	
12.	Kerala	846	4.4	948	9.7	1050	9.2	
13.	Madhya Pradesh	6899	40.1	7213	28.0	7733	22.9	
14.	Maharashtra	2569	11.8	2503	10.7	2741	8.9	
15.	Manipur	0	-	0	-	0	-	
16.	Meghalaya	0	•	0	-	0	-	
	Mizoram	0	-	0	•	5		
18.	Nagaland	0	-	0	-	0	-	
	Odisha	2046	3.7	2327	0.7	2902	16.1	
	Punjab	165	16.7	200	25.0	162	27.5	
	Rajasthan	7017	48.7	7524	41.6	8752	39.5	
22.	Sikkim	0	0.0	2	0.0	3	50.0	
23.	Tamil Nadu	1273	25.2	1376	18.4	1761	21.1	
24.	Telangana	1959	3.8	1770	8.2	1787	4.9	
25.	Tripura	2	•	3		2	•	
26.	Uttar Pradesh	12714	70.7	13146	76.3	15368	80.2	
27.	Uttarakhand	87	-	123	0.0	114	0.0	
28.	West Bengal	109	0.0	108	0.0	104	0.0	
	Total State(s)	50191	42.5	50733	36.0	57420	34.1	
29.	A&N Islands	0	•	0	•	0	-	
	Chandigarh	3	100.0	0	-	4	0.0	
	D&N Haveli and Daman & Diu	1	-	0		0	0.0	
	Delhi	69	0.0	136	0.0	130	0.0	
	Jammu & Kashmir	4	•	3	-	6	-	
	Ladakh	0.0	-	0.0	•	0.0	-	
	Lakshadweep	0	•	0	-	0	-	
	Puducherry	0	-	7	-	9	-	
	TOTAL UT(S)	77	25.0	146	0.0	149	0.0	
	TOTAL (ALL INDIA)	50268	42.5	50879	36.0	57569	34.1	



# State/UT wise Cases registered and Conviction Rate (CVR) under the SC/ST (Prevention of Atrocities) Act (With & Without IPC) for Scheduled Tribes from 2020 to 2022

_	for Scheduled 1 ribes from 2020 to 2022										
		Year 2020		Year 2021		Year 2022					
SL	State/UT	Cases	Conviction	Cases	Conviction	Cases	Conviction				
<u> </u>		registered	rate %	registered	rate %	registered	rate%				
	Andhra Pradesh	320	0.9	361	5.6	396	1.4				
2.	Arunachal Pradesh	0	-	1	-	0	-				
_	Assam	10	-	16	-	9	100.0				
4.	Bihar	94	-	103	36.4	146	4.2				
5.	Chhattisgarh	502	48.0	506	24.3	516	76.6				
6.	Goa	2	-	5	0.0	1	100.0				
7.	Gujarat	291	14.3	341	0.0	330	8.0				
	Haryana	0	-	0	<b>-</b> .	0					
9.	Himachal Pradesh	3	-	7	•	4	-				
10.	Jharkhand	347	40.0	250	63.0	283	30.9				
11.	Karnataka	291	1.3	358	0.0	438	0.8				
12.	Kerala	130	21.9	133	29.0	172	10.2				
13.	Madhya Pradesh	2401	35.9	2627	34.3	2979	35.9				
14.	Maharashtra	663	12.5	628	11.8	742	12.1				
15.	Manipur	2	_	0	-	1	-				
	Meghalaya	0	-	0	-	0	-				
_	Mizoram	0	_	0	100.0	29	66.7				
18.	Nagaland ·	0	_	0	-	0	-				
	Odisha	624	0.0	676	0.0	773	19.6				
20	Punjab	4	-	0	0.0	0	0.0				
_	Rajasthan	1878	43.2	2121	45.1	2521	46.0				
	Sikkim	0	-	1	0.0	4	0.0				
	Tamil Nadu	23	-	39	-	67	0.0				
24.	Telangana	573	2.5	512	5.2	545	6.5				
	Tripura	2	-	0	-	3					
	Uttar Pradesh	3	100.0	4	-	5	-				
27.	<del></del>	13	100.0	6	-	1	•				
28.	West Bengal	90	0.0	92	0.0	90	2.9				
	Total State(s)	8266	28.5	8787	28.2	10055	28.1				
29.	A&N Islands	2	-	3	0.0	3	-				
_	Chandigarh	0	-	0	-	0	-				
_	D&N Haveli and	0	_	3	_	5	0.0				
<u></u>	Daman & Diu					<u></u>	0.0				
	Delhi	1		5	-	0	-				
_	Jammu & Kashmir	0	-	1	-	1	-				
34.	Ladakh	0.0	-	0.0	-	0.0	-				
35.	. Lakshadweep	11	-	0	-	0	-				
36.	Puducherry	0	-	0	-	0	-				
	TOTAL UT(S)	4	-	12	0.0	9	0.0				
	TOTAL (ALL INDIA)	8270	28.5	8799	28.1	10064	28.1				

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